

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 602 OF 2017 IN
APPEAL NO. 239 OF 2017**

Dated: 5th March, 2018

**Present: Hon'ble Mr. I.J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Jaiprakash Association Ltd.

.... Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Ratik Sharma
for Mr. Pawan Upadhyay

Counsel for the Respondent(s) : Mr. C. K. Rai for
Mr. Mohit Rai for R-1

Mr. G. Maheshwari (Rep.) for R-2

Mr. M. G. Ramachandran
Ms. Poorva Saigal
Mr. Shubham Arya
Ms. Anushree Bardhan for R-3

ORDER

IA No. 602 of 2017

(Appln. for stay)

Order has been complied with and an affidavit to that effect has already been filed. Therefore, this application shall stand disposed of.

Appeal No. 239 of 2017

Learned counsel for the appellant seeks three weeks time to file rejoinder. He may take steps to file the same on or before 27.03.2018 after serving copy on the other side.

List the matter on **11.04.2018.**

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member

ts/mk
